

Shri Kazmi: No.

KAZIS BILL

Mr. Deputy-Speaker: Then, it is a general discussion. I am not going to allow that any more. If any particular Bill has been put in category B merely because there was an assurance or suggestion on the part of the Government that they are going to introduce legislation, which is not going to be achieved for an indefinite time, we can see. The hon. Member who tables the Bill will be there and the representative of the Ministry will also be there. Both will be heard. If there is a reasonable chance or immediate prospect, it will be done. Otherwise, for a short time it will be put off or it may not be put off. We are arguing hypothetically. There is not a single case where an hon. Member has tabled an amendment that what should be categorised as class A has been classed as B. When the matter comes up, it is for the House to consider. The matter can be placed before the Committee.

The question is:

"That this House agrees with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1954."

The motion was adopted.

**PREVENTION OF CORRUPTION
(AMENDMENT) BILL**

Shri U. C. Patnaik (Ghumsur): I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Corruption Act, 1947."

The motion was adopted.

Shri U. C. Patnaik: I introduce the Bill.

Shri Kazmi (Sultanpur Distt.—North-cum-Faizabad Distt.—South—West): I beg to move for leave to introduce a Bill to provide for the appointment of persons to the office of Kazi and for performing and keeping a record of marriages and divorces amongst Muslims.

Shri Pocker Saheb (Malappuram): On a point of order, there is already a Bill for which we have given leave. It is already there. The hon. Member is introducing another Bill for the same purpose.

Mr. Deputy-Speaker: What is that Bill?

Shri Kazmi: That is not a fact. My hon. friend has not seen the Bill. It is a different Bill.

Shri Pocker Saheb: It is there in the list.

Shri Kazmi: May I enquire if he has seen this Bill?

Mr. Deputy-Speaker: Leave granted here?

Shri Pocker Saheb: Yes. This is another Bill for the same purpose.

Mr. Deputy-Speaker: What is the number of the Bill?

It must be in either category A or B.

Shri Kazmi: It is B.

Mr. Deputy-Speaker: What is the number of the Bill, which he says, according to him, blocks this present Bill?

Shri Pocker Saheb: Bill 83 of 1932: The Muslim Kazis Bill.

Mr. Deputy-Speaker: Has the hon. Member compared the Bills?

Shri Pocker Saheb: I have not seen the new Bill. How can I compare?

An Hon. Member: How can he then object?